

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 118
IB-127/(ND)/2021

IN THE MATTER OF:

Shivam Agriols Pvt. Ltd.

Vs.

Shree Krishna Vanspati Industries Pvt. Ltd.

....**Applicant**

....**Respondent**

Order under Section 7 of IBC.

Order delivered on 18.03.2021

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Applicant

: Mr. Mohit Jolly, Adv.

For the Respondent

: Mr. Ayush Gupta, Adv.

ORDER

Learned Counsel for the Corporate Debtor on the direction issue by the Bench accepts notice. Though, Learned Counsel for the Corporate Debtor had objected the application but the Bench is convinced to issue notice as the debt exists which is also admitted by the Corporate Debtor vide various documents. Learned Counsel for the Corporate Debtor undertakes to file Vakalatnama within five days and reply within two weeks, with copy in advance to the other side. Rejoinder, if any be filed within one week thereafter, with copy in advance to the other side.

List on 12.05.2021.

Sd/-
SUMITA PURKAYASTHA
MEMBER (T)

Sd/-
DR. DEEPTI MUKESH
MEMBER (J)